

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA**

Original Application No. 133/2023/EZ

Serajul Islam & Anr.

....Applicant(s)

-Versus-

The State of West Bengal & Ors.

....Respondent(s)

I N D E X

Sl. No.	Date	Particulars	Page No.
1.	22.11.2023	Affidavit-in-Opposite filed by the 17th Respondent.	1 - 5
2.	22.11.2023	Certified copies of two Deed of Conveyance.	6 - 31
3.	22.11.2023	Vakalatnama	-

✓ Certified to be true copy of respective original

Dated at Kolkata this 22nd November, 2023.

Somasreedebi Dutta

**Counsel for
Respondent No. 17**

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA



Original Application No. 133/2023/EZ

Serajul Islam & Anr.

....Applicant(s)

Versus

The State of West Bengal & Ors.

....Respondent(s)

**AFFIDAVIT-IN-OPPOSITION ON BEHALF RESPONDENT NO. 17, TO
THE ORIGINAL APPLICATION.**

I, Budishal Soren, son of Late Ramjatan Soren, aged about 40 years, by faith - Santhal, by occupation - Business, residing at Village - Chandannagar, Post Office and Police Station - Nalhati, District - Birbhum, Pin - 731243, do hereby solemnly affirm and state as follows :-

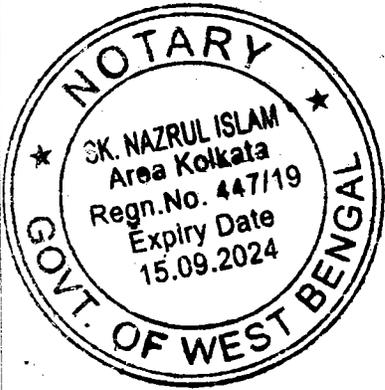
1. That I am the respondent no. 17 of the instant original application which has been filed before this Hon'ble Tribunal

22 NOV 2023

Budishal Soren

and I am conversant with all the facts and circumstances of the present case and am competent to swear this affidavit.

2. That the copy of the original application filed under Section 18(1) read with Sections 14, 15 and 17 of the National Green Tribunal Act 2010, being O.A. No. 133/2023/EZ (Serajul Islam & Anr. Vs The State of West Bengal and Ors.) herein after for the sake of brevity the same is referred to as the "said application".
3. That the said application was read over to me and I understood the contents and purport of the same. At the outset, I say that the said application is not maintainable in law or in fact the allegations made in the said application are denied and disputed and the said application was filed suppressing material facts with vexatious interest. It is submitted that the applicants have no locus standi to prefer the said application. I say that, I have been advised to specifically deal with allegations and or averments which are relevant for the purpose of disposal of the said application and any such statements and or averments which are not specifically dealt with shall be deemed to be denied unless the same are borne out of record.



Budhisul Saem

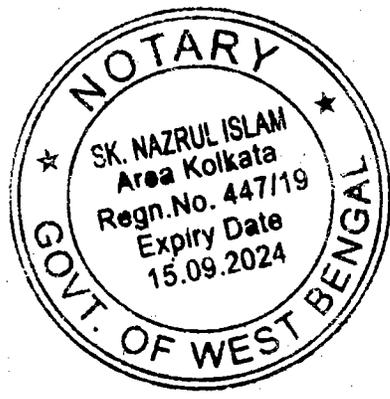
Filed By
Somosreedip
Advocate

4. That this deponent is the owner in respect of 75 (seventy five) Decimals of land classified as "Dhani Awal" at Mouza - Madna, J.L. No. 11, Dag No. 715, Police Station and A.D.S.R. - Nalhati, Subdivision - Rampurhat, District - Burdwan, which I have acquired upon execution of two deeds of conveyances, duly executed by its lawful owners and the same were registered in the office of A.D.S.R. Nalhati being Deed No. 03010113 for the year 2023 and 03010120 for the year 2023. That after purchasing the aforesaid lands, this deponent was in possession of the same and have taken steps for recording his name in the records of rights.

The copy of the deeds of conveyances are always held with and used as per letter R.

5. That the allegations made by the applicant that this deponent being Respondent No. 17 is actively involved along with other persons in stone quarrying activities and put the applicant to the strict proof thereof. It is submitted that contrary to the allegations made in the said application, the applicant no. 2 with a malafide intention to grab the property, which this deponent lawfully acquired, tried to the disturb peaceful possession of this deponent.

6. That with reference to the statement made in paragraphs no. 5 and sub paragraphs nos. a to h, this deponent denies and

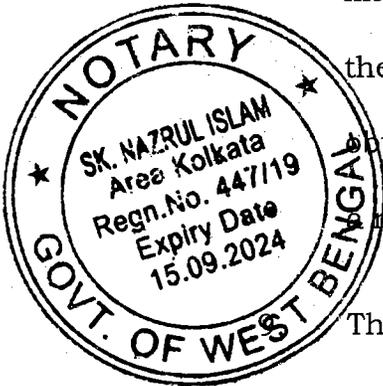


Beech'sal Soem

disputes each and every allegations made therein are denied and disputed save and except what are matters of records.

7. That with reference to the statements made in paragraphs no. 5, Sub Paragraph Nos. i. - k - this deponent denies and disputes each and every allegations made therein, save and except what are matters of records, it is denied that the respondent Nos. 13-17 are actively involved in stone quarrying activities.

8. That with reference to statements made in paragraph no. 5, Sub Paragraph Nos. L to O, this deponent denies and disputes each and every allegations made therein save and except what are matters of records. That prior to moving this Hon'ble Tribunal, the applicants have initiated several proceedings and unable to obtain any effective order, preferred to present application with malafide intention to cause harassment to this deponent.



That with reference to the statements made in paragraph no. 5, Sub Paragraphs Nos. P-Z (iii), this deponent denies and disputes each and every allegations made therein save and except what are matters of records. It is denied that said application was made bonafide.

Budhisal Soosen

- 10. That this deponent crave leave to rely upon the report which ought to be filed by the Committee, constituted by this Hon'ble Tribunal and the West Bengal Pollution Control Board, wherefrom it would be evident that this deponent is in noway involved in stone quarrying activates on this land as such the application being vexatious, harassaive is liable to be dismissed with exemplary cost.
- 11. That the statements made in paragraphs Nos. 1- 9 are true to my knowledge and rest are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Buddhisal Suman
Deponent

Somosreedebi Dutta

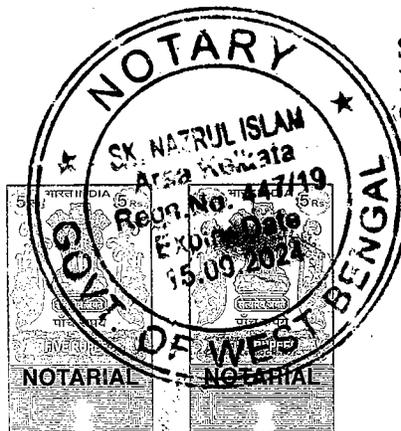
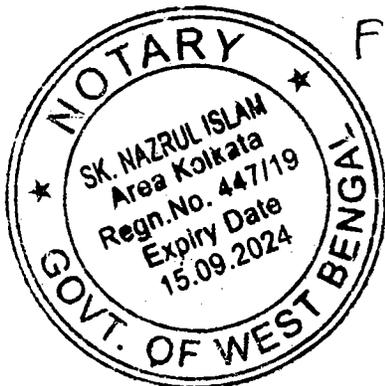
Advocate

Identified by me
Somosreedebi Dutta

Advocate

22nd November, 2023

F/1218/1435/2022



Solemaly Affirmed and Declared before me U/S 139 CPC, U/S 297 (C) CRPC

[Signature]
Notary
SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

22 NOV 2023



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

- 6 -

AH 640187

৯-২-১৪৫৭৬৫/২৩

Elizabeth Hansda

Sabina Hansda (Mum)



Handwritten signature in Bengali script.

24/1/23

বিক্রয় কবানা দলিল

Je certify that the documents submitted to registration are genuine and the signatures mentioned in this document are those of the persons named therein.

District Sub-Registrar, Birbhum

24 JAN 2023

31 JAN 2023



~~7~~

ক্রমিক নং... বুদ্ধিমূল্য প্রসেন

সংখ্যা.....

সং নলহনী

পরিঃ ৩

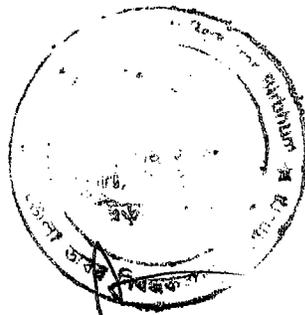
মূল্য.....

200.

বীজপত্র

Jasmina Khatoon

7 -



District Sub Registrar
SURI, BIRBHUM

24 JAN 2023

Elizabeth Hasoda
Sabina Hasoda (mum)

-8-

১০
১০

নলহাটী থানায় ☆ মদনা মৌজায়
পরিমান ৪০ শতক ✖ মূল্যঃ-৬,৪১,২৬১/-টাকা

গ্রহিতা-বুদিশল সরেন পিতা মৃত রাম যতন সরেন, আধার নং-৪৮২০-৮৮০৯-৪৪৪৭.
জাতি- সাঁওতাল, (S.T) পেশা- জোতজমা, সাকিম+পোষ্ট-নলহাটী, পিন নং- ৭৩১২৪৩,
থানা ও অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- নলহাটী, মহকুমা- রামপুরহাট, জেলা-
বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

দাতা:-১. এলিজাবেথ হাঁসদা পিতা মৃত মতিলাল হাঁসদা, আধার নং-৮৫৪৭-৩৯২৪-৯৭১৯.
২. সাবিনা (মুম্মু) হাঁসদা পিতা মৃত মতিলাল হাঁসদা, আধার নং-৬৫৬৬-৫৫৯৪-৩২৭৬.
৩. সনতি কিস্কু স্বামী মৃত মতিলাল হাঁসদা, আধার নং-৮৬৬১-৪৭১৩-৩১৭৩.
সকলের জাতি- সাঁওতাল, (S.T) পেশা- গৃহকর্ম, সাকিম ও পিত্রালয়- লক্ষনামারা, পোষ্ট-
হরিওকা, পিন নং- ৭৩১২৪৩, থানা ও অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- নলহাটী,
মহকুমা- রামপুরহাট, জেলা- বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

কস্য রায়ত স্থিতিবান স্বত্বীয় বিক্রয় খোষ কবালা পত্র মিদং কার্য্যধগাগে:-

নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তির মূল মালিক মতিলাল কিস্কু তাহার মৃত্যান্তের আমরা
১নং ও ২নং দাতাগন মৃত পিতার ওয়ারিশ সূত্রে প্রাপ্ত ও আমি ৩নং দাতা মৃত স্বামীর
ওয়ারিশ সূত্রে প্রাপ্ত হইয়া অত্র সম্পত্তিতে স্বত্ত্ববান ও ভোগদখলকার আছি। এক্ষনে আমাদের
অর্থের বিশেষ প্রয়োজনে নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তি বিক্রয় করিবার প্রস্তাব করিলে
অত্র সম্পত্তি আপনি খরিদ করিতে ইচ্ছা প্রকাশ করায় বর্তমান বাজার দর মোতাবেক
তপশীল বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য- ৬,৪১,২৬১/- টাকা স্থিরতরে, মূল্যের সমস্ত টাকা
নগদে বুঝিয়া পাইয়া আপনার নাম বরাবর অত্র বিক্রয় কবালা দলিল লিখিয়া দিয়া আমরা
স্বীকার ও অঙ্গীকার করিতেছি যে অত্র বিক্রীত সম্পত্তিতে আমাদের যাহা কিছু স্বত্ব স্বামিত্ব
লভ্য ছিল তাহা অদ্য রদ ও রহিত হইয়া আপনার নাম বরাবর সম্পূর্ণরূপে অর্শিল ও
বর্তাইল।



Elizabeth Ho

Sabrina Hossain



৭







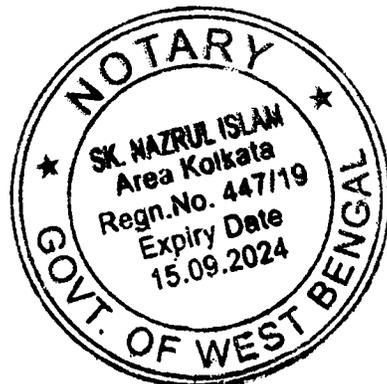
111

আমরা নিঃস্বত্ব হইলাম, অদ্য হইতে আপনি আমাদের ন্যায় যাবতীয় স্বত্বে স্বত্ববান দখলে দখলিকার থাকিয়া জমিদারি সেরেস্তায় সাবেক নাম খারিজ দিয়া নিজ নাম জারী ও পত্তন করিয়া, সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করনের মালিকত্বে পুত্র পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকুন, তাহাতে আমরা কি আমাদের ভাবী কোন ওয়ারিশানজনগণ কালেকস্মিনে কোন প্রকার বাধা দিতে পারিবনা বা পারিবেনা, বাধা দিলে অত্র কবালা দলিল মুলে নাকচ ও অসিদ্ধ হইবে। প্রকাশ থাকে যে, অত্র জায়গার উপর কোন ব্যাঙ্ক বা আর্থিক সংস্থার কাছে লোন বা ঋণ বন্ধক নাই ও উক্ত সম্পত্তি কোন সময় কোন আদালত কর্তৃক ফ্রোক্রাবদ্ধ নাই বা কোন অংশে কোন এ্যাকুই জিসান বা রিকুইজিসান প্রসিডিং ভুক্ত নহে কিংবা কোন বেনামী সম্পত্তি নহে অত্র বিক্রীত সম্পত্তি অদ্যতক নির্দায় ও নির্দোষ অবস্থায় আছে, পশ্চাৎ প্রকাশে আইনত দণ্ডনীয় হইব অন্যথায় মূল্যের সমস্ত টাকা মায়ক্ষতিপূরণ সুদ সহ সমুদয় টাকা ফেরত দিতে বাধ্য থাকিব। এতদ্বার্থে সুস্থ শরীরে সরল মনে স্বইচ্ছায় সজ্ঞানে কারো বিনা প্ররোচনায় অত্র বিক্রয় কবালা দলিল আপনার নাম বরাবর সাক্ষিগন সম্মুখে সম্পাদন করিলাম। ইতি সন বাংলা ১৪২৯ সাল ৩রা কার্তিক, ইংরাজি তাং- ২১/১০/২০২২ খৃঃ।

৯০ তপশীল ৯২

জেলা - বীরভূম, মহকুমা - রামপুরহাট, থানা ও এ.ডি.এস.আর - নলহাটী,
মৌজা- মদনা, জে.এল.নং -১১, এল.আর. খতিয়ান নং-৩৪৬,
দাগ নং-৭১৫ সাত শত পনেরো, রকম আউয়াল,

পরিমান ৩০২ শতক মধ্যে ১০০ শতক মধ্যে ৪০ শতক চল্লিশ শতক,
যাহা ৭১৭নং দাগ এর লাগাও পূর্বধার ও ৬৮৮নং, ৬৮৬নং, ৬৬৪নং,
৬৮২নং, ৩৭৩৩নং এর লাগাও,----- খাজনার যোগ্য।
চৌহদ্দিঃ- যাহার উত্তরে ও দক্ষিণে, পূর্বে ও পশ্চিমে-ধানীজমি, রাস্তা নাই।



Elizabeth Horn
Sabimata Sda (u)

~~= 10~~
- 10 -



স্বাক্ষর
11/2

জমিদার পশ্চিমবঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, বীরভূম।
দলিলের শেষ পাতায় দাতা ও গ্রহিতার ছবি সহ দশ আঙ্গুলের টিপ ছাপ দেওয়া হইল যাহা
দলিলের একাংশ্য বলিয়া গণ্য হইবে।

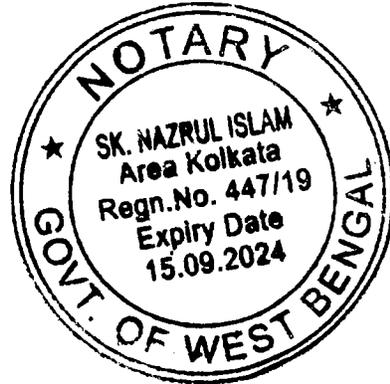
দলিল প্রস্তুত কারক ও টাইপ কারক
.....
আহম্মদ আলি • দলিল লেখক
লাইসেন্স নং- ২৫ ★ এ.ডি.এস.আর.অফিস নলহাটা,
সাকিম+পোস্ট- নলহাটা ★ বীরভূম।

ইসাদী:-

Benjamin Mardi
Lakhanamara

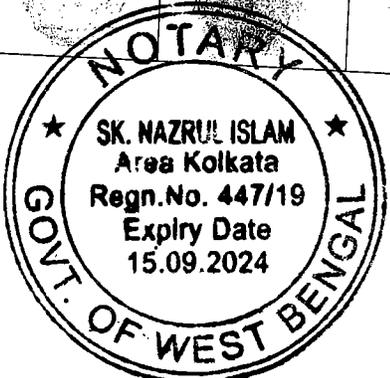
Pius Beora
Lakhanamara.

SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024



//

	ভ					
	ভ					
	বা					
<i>Elizabeth Hansda</i>	ভ					
	বা					
<i>Sabina Hansda</i>	ভ					
	বা					
<i>Nazimuddin</i>	ভ					
	বা					
<i>Buland Saah</i>	ভ					



**GRN Details**

GRN: 192022230265984021 **Payment Mode:** Online Payment
GRN Date: 24/01/2023 12:25:15 **Bank/Gateway:** ICICI Bank
BRN : 94310482 **BRN Date:** 24/01/2023 12:26:17
GRIPS Payment ID: 240120232026598401 **Payment Init. Date:** 24/01/2023 12:25:15
Payment Status: Successful **Payment Ref. No:** 2000184764/5/2023
[Query No*/Query Year]

Depositor Details

Depositor's Name: BUDISHAL SOREN
Address: NALHATI
Mobile: 9732197801
Contact No: 8001671168
Depositor Status: Buyer/Claimants
Query No: 2000184764
Applicant's Name: Mr A Ali
Identification No: 2000184764/5/2023
Remarks: Sale, Sale Document Payment No 5
Period From (dd/mm/yyyy): 23/01/2023
Period To (dd/mm/yyyy): 23/01/2023

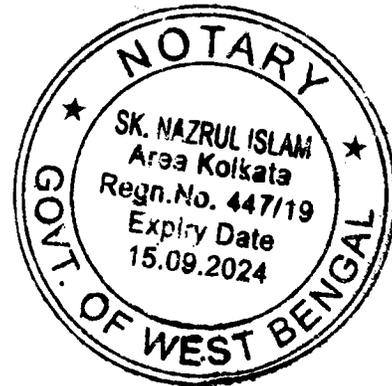
12

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2000184764/5/2023	Property Registration- Stamp duty	0030-02-103-003-02	19148
2	2000184764/5/2023	Property Registration- Registration Fees	0030-03-104-001-16	6420

Total **25568**

IN WORDS: TWENTY FIVE THOUSAND FIVE HUNDRED SIXTY EIGHT ONLY.



Query Date	23/01/2023 10:26:39 AM	D.S.R. BIRBHUM, District: Birbhum
Applicant Name, Address & Other Details	A Ali Bandkhala, Thana : Nalhati, District : Birbhum, WEST BENGAL, PIN - 731233, Mobile No. 115. : 8001671168, Status :Deed Writer	
Transaction	Additional Transaction	
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreement [No of Agreement : 1]	
Set Forth value	Market Value	
Rs. 6,41,261/-	Rs. 6,41,261/-	
Stamp duty Paid (SD)	Registration Fee Paid	
Rs. 19,248/- (Article:23)	Rs. 6,452/- (Article:A(1), E)	
Remarks		

13

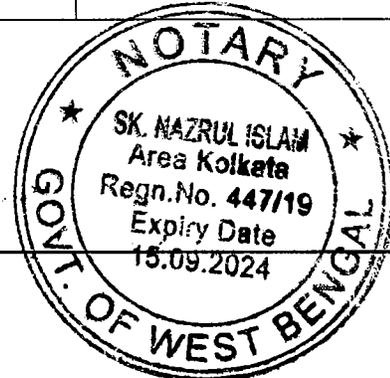
Land Details :

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-715 (RS :-)	LR-346	Auyal	Auyal	40 Dec	6,41,261/-	6,41,261/-	
Grand Total :					40Dec	6,41,261 /-	6,41,261 /-	

Seller Details :

Sl No	Name Address Photo Finger print and Signature
1	Name Photo Finger Print Signature
	<p>Mrs Elizabeth Hasda (Presentant) Daughter of Late Motilal Hasda Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>
	  <p>Elizabeth Hasda</p>
	<p>24/01/2023 LTI 24/01/2023 24/01/2023</p>



Mrs Sabina Hasda
Daughter of Late Motilal Hasda
Executed by: Self, Date of Execution: 21/10/2022
, Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office



Sabina Hasda (Mawana)

116

14

24/01/2023

LTI
24/01/2023

24/01/2023

Village:- LAKHNAMARA, P.O:- Horioka, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 65xxxxxxxx3276, Status :Individual, Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office

3

Name

Photo

Finger Print

Signature

Mrs Sanati Kisku
Wife of Late Motilal Hasda
Executed by: Self, Date of Execution: 21/10/2022
, Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office



Mrs Sanati Kisku

24/01/2023

LTI
24/01/2023

24/01/2023

Village:- LAKHNAMARA, P.O:- Horioka, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 86xxxxxxxx3173, Status :Individual, Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office

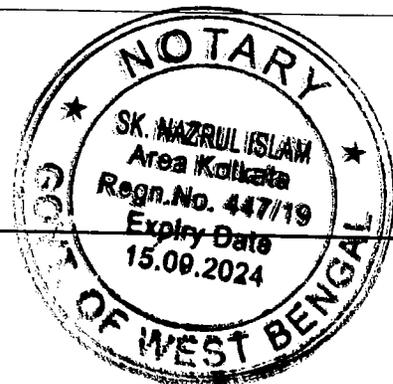
Buyer Details :

Sl No	Name-Address-Photo-Finger print and Signature
1	Mr Budishal Soren Son of Late Ramjatan Soren City:- Nalhati, P.O:- Nalhati, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731237 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 48xxxxxxxx4447, Status :Individual, Status : Not Executed

Identifier Details :

Name	Photo	Finger Print	Signature
Mr Ahammad Ali Son of Late Abu Bakkar Village:- Nalhati, P.O:- Nalhati, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243			
	24/01/2023	24/01/2023	24/01/2023

Identifier Of Mrs Elizabeth Hasda, Mrs Sabina Hasda, Mrs Sanati Kisku

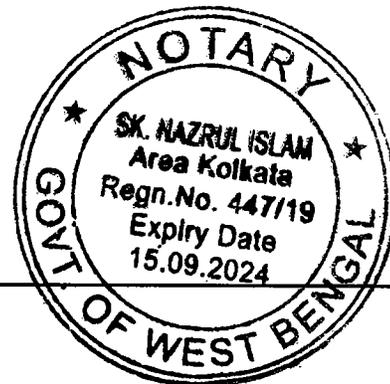


Land Details as per Land Record

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot & Khatian Number	Details Of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 715, LR Khatian No:- 346	Owner:মতিলাল হাঁসদা, Gurdian:চেড়ে হাঁসদা, Address:লখনামারা , Classification:ধানী আউয়াল, Area:1.00000000 Acre,	Seller is not the recorded Owner as per Applicant.

15



one of the executants.

Certificate of Market Value (WB PUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 118 6,41,261/-

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 24/01/2023 by 1. Mrs Elizabeth Hasda, Daughter of Late Motilal Hasda, P.O: Horioka, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation, 2. Mrs Sabina Hasda, Daughter of Late Motilal Hasda, P.O: Horioka, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation, 3. Mrs Sanati Kisku, Wife of Late Motilal Hasda, P.O: Horioka, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation

Indetified by Mr Ahammad Ali, , Son of Late Abu Bakkar, P.O: Nalhati, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731243, by caste Muslim, by profession Deed Writer

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 6,452.00/- (A(1) = Rs 6,413.00/- ,E = Rs 7.00/- ,H = Rs 28.00/- ,M(b) = Rs 4.00/-) and Registration Fees paid by by online = Rs 6,420/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 24/01/2023 12:26PM with Govt. Ref. No: 192022230265984021 on 24-01-2023, Amount Rs: 6,420/-, Bank: ICICI Bank (ICIC0000006), Ref. No. 94310482 on 24-01-2023, Head of Account 0030-03-104-001-16

Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 19,248/- and Stamp Duty paid by by online = Rs 19,148/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 24/01/2023 12:26PM with Govt. Ref. No: 192022230265984021 on 24-01-2023, Amount Rs: 19,148/-, Bank: ICICI Bank (ICIC0000006), Ref. No. 94310482 on 24-01-2023, Head of Account 0030-02-103-003-02

- 16 -

Acharya

Amitabha Acharya

DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM

Birbhum, West Bengal

On 31-01-2023

Certificate of Admissibility (Rule 43 W.B. Registration Rules 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

Payment of Fees

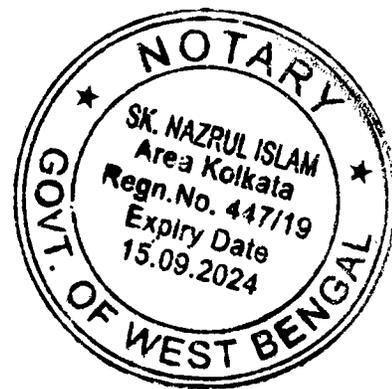
Certified that required Registration Fees payable for this document is Rs 6,452.00/- (A(1) = Rs 6,413.00/- ,E = Rs 7.00/- ,H = Rs 28.00/- ,M(b) = Rs 4.00/-) and Registration Fees paid by Cash Rs 32.00/-



Acharya

-17-

Amitabha Acharya
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhum, West Bengal



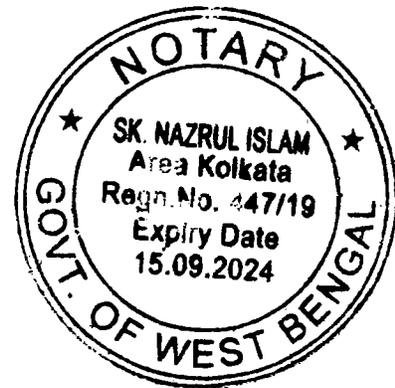
- 18 -



Digitally signed by Amitabha Acharya
Date: 2023.02.06 14:02:15 +05:30
Reason: Digital Signing of Deed.

Acharya

(Amitabha Acharya) 2023/02/06 02:02:15 PM
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
West Bengal.



(This document is digitally signed.)

19

I - 1113/2023

Non Judicial Stamp of Rs. 100/-

Sd/- Elizabeth Hansda
 Sd/- Sabina Hansda (Murmu)
 T.I. Sonti Kisku by the
 Pen of Ahammed Ali

Deed of sale

(Page - 2)

Sd/- Elizabeth Hansda
 Sd/- Sabina Hansda (Murmu)
 T.I. Sonti Kisku by the
 Pen of Ahammed Ali

P.S. Nalhati

Madna Mouza

Area 40 decimals

Value Rs. 6,41,261/-

Vendee :

Budisal Soren, son of Late Ram Jatan Soren, Adar No.
 4820 8809 4447 by caste Saontal (S.T) Occupation Jote
 Jama resident of Village and P.O. Nalhati, PIN No.
 731243 under P.S and A.D.S.R. Office Nalhait, Sub-
 Division Ramapurhat, District Birbhum, State West
 Bengal India Citizen.

Vendors :

1) Elizabeth Hansda, daughter of Late Motilal Hansda
 ADAr No. 8547-3924-9719 2) Sabina Hansda (Murmu)
 daughter of Late Motilal Hansda, Adar No. 6566 5594

20

3276 3) Sonti Kisku wife of Late Motilal Hansda Adar
 No. 8661 4713 3173 all by caste Saontal (S.T)
 occupation Household work, resident of Village and
 father's place Lakshnamara P.O. Harioka, PIN No.
 731243. P.S. and A.D.S.R. Office Nalhati, Sub-Division
 Rampurhat, Birbhum State West Bengal, Indian Citizen.

This Deed of absolute sale of (land) having ryoti
 Sthitiban right is executed to the effect following.
 The original owner of the property mentioned in the
 Schedule below was Motilal Kisku. Upon his death we
 executants No. 1 and 2 received the same by way of
 paternal inheritance and I executant No. 3 upon
 receiving the same by way of inheritance from deceased
 husband, we have been the owner and possessor of the
 property. Now, we being in urgent need of money having
 proposed to sale the property mentioned in the Schedule
 below and you having express your desire to purchase
 this property we by fixing upon receiving the highest
 price Rs. 6,41,261/- for the property mentioned in the
 schedule as per prevailing market rate in cash to my
 satisfaction do execute this Deed of sale in your
 favour and we admit and promise that whatever right

P₂
 Q₂

~~21~~
21

ownership we had in the property sold the same being void and cancel from this day devolve on and vest in you totally and we became divested of the same

(Page - 3)

Sd/- Elijabeth Hansda
Sd/- Sabina Hansda (Murm)
T.I. Sonti Kisku by the
Pen of Ahammed Ali

From this day you being the owner and possessor vested with all our rights by effecting mutation in your name getting the old name struck off in the Sherista of the Zamindar and by paying revenue etc. year to year go on enjoying and possessing the same down to your sons son's sons and heirs in succession in perfect happiness with power to effect all kinds of transfer. To that we or any of our future heirs shall not be entitled to put any obstruction at any time if it is done the same will be void and invalid by virtue of this deed of sale. Be it known that there is no Bank or Financial Institute loan on the said property or there is no mortgaged. The said property has not been attached by any Court at any time or any portion of the same is not included in any acquisition or requisition proceeding or it is not any benami property, the property sold is in la state free from encumbrance and defect till this day. If

P.S.
Q

subsequently comes to light I shall be punishable in law otherwise I shall remain bound to refund the entire amount of consideration with compensation and interest.

To this import we in sound health in good faith out of my own accord in full possession of senses without being induced by others do execute this Deed of sale in your favour in presence of the witnesses. Finis 3rd Kartick 1429 corresponding to 21.10.2022 A.D.

Schedule

District Birbhum under Sub-Division Rampurhat, P.S. and A.D.S.R. Office Nalhati, at Mouza Madna, J.L. No. 11 L.R. Khatian No. 346, dag No. 715 nature Aual.

Area out of 302 decimals 100 decimals out of that 40 (forty) decimals which is adjoining to Dag No. 717 Eastern extremity and adjoining to Dag No. 688, 686, 664, 682, 733, - rent bearable

Four boundaries :

On the North and South, East and West of which are paddy land. There is no Road.

(Page - 4)

Sd/- Elizabeth Hansda
Sd/- Sabina Hansda (Murmu)
T.I. Sonti Kisku by the
Pen of Ahammed Ali

23

Zamindar West Bengal Government on its behalf Learned Collector Birbhum.

At the last page of this Deed photo along with finger prints of 10 fingers of the Vendors and Vendee are given, which will be treated as a part of this Deed.

Deed prepared and typed by :
Sd/- Ahammed Ali
Ahamed Ali Deed writer
Licence No 25* A.D.S.R.
Office Nalhati
Village and P.O. Nalhati
*Birbhum

Witnesses :
Ahamed Ali of Nalhati
Sd/- Amin Mardi
Benjamin Mardi
Lakhnamara
Pius Beora
Loxnamora

Read over this Deed to the executants
Ahammad Ali.

Registered in Book No. 1 CD Volume No. 0301-2023 pages
from 23458 23470 being No. 031011130 for the year 2023.

Certified to be the English translation of a
Deed of Sale in Bengali.

R. Islam
05/01/24
R. Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

- 19-2A -

1244

09 77/2023

2 - 1200 / HH4 / 2023



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AH/ 640188

ক্র- 184732/23

Elizabeth Honsda
Sabina Honsda (mother)



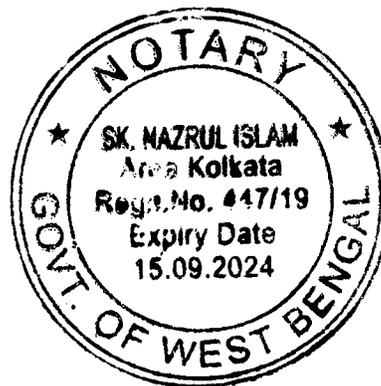
স্বাক্ষর
স্বাক্ষর
23

24/1/23

বিক্রয় কদালা দলিল

Certified that the documents admitted for registration, the signature sheet and endorsement sheet are in conformity with the documents presented to the Registrar.
District Sub-Registrar Birbhum

24 JAN 2023



24 JAN 2023

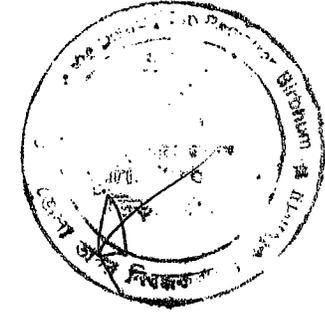
20-

কর্তার নাম: বুদ্ধিমল সেন
শরিক: ...
পাং: ...
পো: ...
বলা: ...

25-127

২০০

Jasminee Khatun



DISTRICT SUPERINTENDENT
SUNI, DIBRUGARH

24 JAN 2023

Elizabeth Hasoda

Sabina Hasoda (Mum)

- ১ -

- ২ -



স্বাক্ষরিত
১৫/০৯/১৯

নলহাটী থানায় ☆ মদনা মৌজায়

পরিমান ৫৬.৭৫ শতক ✖ মূল্যঃ-৮,৭৫,০৮৫/-টাকা

গ্রহিতা-বুদিশল সরেন পিতা মৃত রাম যতন সরেন, আধার নং-৪৮২০-৮৮০৯-৪৪৪৭.
জাতি- সাঁওতাল, (S.T) পেশা- জোতজমা, সাকিম+পোষ্ট-নলহাটী, পিন নং- ৭৩১২৪৩,
থানা ও অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- নলহাটী, মহকুমা- রামপুরহাট, জেলা-
বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

দাতা:-১. এলিজাবেথ হাঁসদা পিতা মৃত মতিলাল হাঁসদা, আধার নং-৮৫৪৭-৩৯২৪-৯৭১৯.
২. সাবিনা হাঁসদা (মুম্মু) পিতা মৃত মতিলাল হাঁসদা, আধার নং-৬৫৬৬-৫৫৯৪-৩২৭৬.
৩. সনতি কিস্কু স্বামী মৃত মতিলাল হাঁসদা, আধার নং-৮৬৬১-৪৭১৩-৩১৭৩.
সকলের জাতি- সাঁওতাল, (S.T) পেশা- গৃহকর্ম, সাকিম ও পিত্রালয়- লক্ষনামারা, পোষ্ট-
হরিওকা, পিন নং- ৭৩১২৪৩, থানা ও অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- নলহাটী,
মহকুমা- রামপুরহাট, জেলা- বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

কস্য রায়ত স্থিতিবান স্বতীয় বিক্রয় খোষ কবালা পত্র মিদং কার্য্যাধোগে:-

নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তির মূল মালিক মতিলাল কিস্কু তাহার মৃত্যান্তের আমরা
১নং ও ২নং দাতাগন মৃত পিতার ওয়ারিশ সুত্রে প্রাপ্ত ও আমি ৩নং দাতা মৃত স্বামীর
ওয়ারিশ সুত্রে প্রাপ্ত হইয়া অত্র সম্পত্তিতে স্বত্ত্ববান ও ভোগদখলকার আছি। এক্ষনে আমাদের
অর্থের বিশেষ প্রয়োজনে নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তি বিক্রয় করিবার প্রস্তাব করিলে
অত্র সম্পত্তি আপনি খরিদ করিতে ইচ্ছা প্রকাশ করায় বর্তমান বাজার দর মোতাবেক
তপশীল বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য- ৮,৭৫,০৮৫/- টাকা স্থিরতরে, মূল্যের সমস্ত টাকা
নগদে বুঝিয়া পাইয়া আপনার নাম বরাবর অত্র বিক্রয় কবালা দলিল লিখিত দিয়া আপনার
স্বীকার ও অঙ্গীকার করিতেছি যে অত্র বিক্রীত সম্পত্তিতে আমাদের যাহা কিছু স্বত্ব স্বামিত্ব
লভ্য ছিল তাহা অদ্য রদ ও রহিত হইয়া আপনার নাম বরাবর



Elizabeth Hensoda
Sabina Hensoda (Mum)

- ২৩ -
- ২৩ -

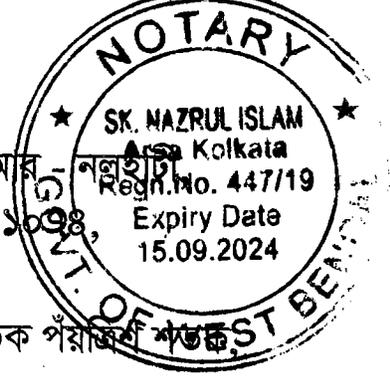


স্বাক্ষরিত
২৩/০৯/২০২২

আমরা নিঃস্বত্ব হইলাম, অদ্য হইতে আপনি আমাদের ন্যায় যাবতীয় স্বত্বে স্বত্ববান দখলে দখলিকার থাকিয়া জমিদারি সেরেস্তায় সাবেক নাম খারিজ দিয়া নিজ নাম জারী ও পত্তন করিয়া, সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করনের মালিকত্বে পুত্র পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকুন, তাহাতে আমরা কি আমাদের ভাবী কোন ওয়ারিশানজনগণ কালেকস্মিনে কোন প্রকার বাধা দিতে পারিবনা বা পারিবেনা, বাধা দিলে অত্র কবালা দলিল মুলে নাকচ ও অসিদ্ধ হইবে। প্রকাশ থাকে যে, অত্র জায়গার উপর কোন ব্যাঙ্ক বা আর্থিক সংস্থার কাছে লোন বা ঋণ বন্ধক নাই ও উক্ত সম্পত্তি কোন সময় কোন আদালত কর্তৃক জ্রোক্রোবদ্ধ নাই বা কোন অংশে কোন এ্যাকুই জিসান বা রিকুইজিসান প্রসিডিং ভুক্ত নহে কিংবা কোন বেনামী সম্পত্তি নহে অত্র বিক্রীত সম্পত্তি অদ্যতক নির্দায় ও নির্দোষ অবস্থায় আছে, পশ্চাৎ প্রকাশে আইনত দণ্ডনীয় হইব অন্যথায় মূল্যের সমস্ত টাকা মায়ক্ষতিপূরণ সুদ সহ সমুদয় টাকা ফেরত দিতে বাধ্য থাকিব। এতদ্বার্থে সুস্থ শরীরে সরল মনে স্বইচ্ছায় সজ্ঞানে কারো বিনা প্ররোচনায় অত্র বিক্রয় কবালা দলিল আপনার নাম বরাবর সাক্ষিগন সম্মুখে সম্পাদন করিলাম। ইতি সন বাংলা ১৪২৯ সাল ৩রা কার্তিক, ইংরাজি তাং- ২১/১০/২০২২ খৃঃ।

৯০ তপশীল ৯৫

জেলা - বীরভূম, মহকুমা - রামপুরহাট, থানা ও এ.ডি.এস.আর - নলুহাটা
মৌজা- মদনা, জে.এল.নং - ১১, এল.আর. খতিয়ান নং-৩৪৬, ১০৭৪,
দাগ নং-৭১৫ সাত শত পনেরো, রকম আউয়াল,



পরিমাণ ৩০২ শতক মধ্যে ১০০ শতক মধ্যে ৩৫ শতক পঁয়ত্রিশ শতক
যাহা ৭১৭নং দাগ এর লাগাও পূর্বধার ও ৬৮৮নং, ৬৮৬নং, ৬৬৪নং, ৬৮২নং, ৩৭৩৩নং এর লাগাও,
দাগ নং-৭১৬ সাত শত ষোল, রকম সৈয়ম,
পরিমাণ ০৯ শতক মধ্যে ০৩ শতক তনমধ্যে ২.২৫ দুই দশমিক দুই পাঁচ শতক,
দাগ নং-৬৭০ ছয় শত সত্তর, রকম আউয়াল,

পরিমাণ ৭৭ শতক মধ্যে ১৯.৫ উনিশ দশমিক পাঁচ শতক,
একুনে তিন দাগে মোট পরিমাণ ৫৬.৭৫ ছাপান্ন দশমিক সাত পাঁচ শতক,
চৌহদ্দিঃ- যাহার উত্তরে ও দক্ষিণে, পূর্বে ও পশ্চিমে-ধানীজমি, রাস্তা নাই।
খাজনার যোগ্য।

Elizabeth Horda
Sabina Hordsa (Mummi)

23-28



স্বাক্ষরিত
স্বাক্ষরিত
স্বাক্ষরিত

জমিদার পশ্চিমবঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, বীরভূম।
দলিলের শেষ পাতায় দাতা ও গ্রহিতার ছবি সহ দশ আঙ্গুলের টিপ ছাপ দেওয়া হইল যাহা
দলিলের একাংশ্য বলিয়া গণ্য হইবে।

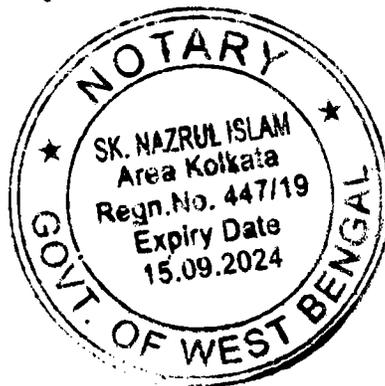
দলিল প্রস্তুত কারক ও টাইপ কারক
.....
আহম্মদ আলি • দলিল লেখক
লাইসেন্স নং- ২৫ ★ এ.ডি.এস.আর.অফিস নলহাটী,
সাকিম+পোস্ট- নলহাটী ★ বীরভূম।

ইসাদী:-

Benjamin Merdi
Kokhamara

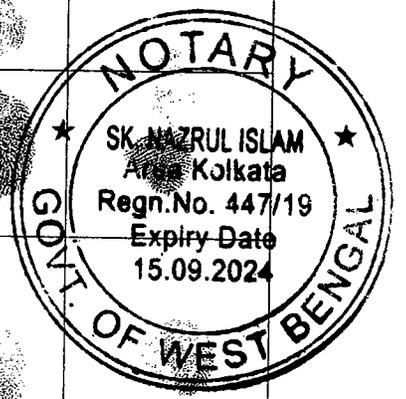
Pius Beora.
Kokhamara.

স্বাক্ষরিত
স্বাক্ষরিত
স্বাক্ষরিত



- ২৪.২৭

দাতাও গ্রহিতার ছবি	বা	বৃদ্ধাঙ্গুল	তর্জনি	মধ্যমা	অনামিকা	কনিষ্ঠা
	ম					
	শ					
	ত					
	ভ					
	বা					
<i>Elizabeth Hanada</i>	ম					
	বা					
<i>Sabina Hanada</i>	ম					
	বা					
<i>[Signature]</i>	ম					
	বা					
<i>[Signature]</i>	ম					



[Signature]
[Signature]



Govt. of West Bengal
Directorate of Registration & Stamp
Revenue
GRIPS eChallan



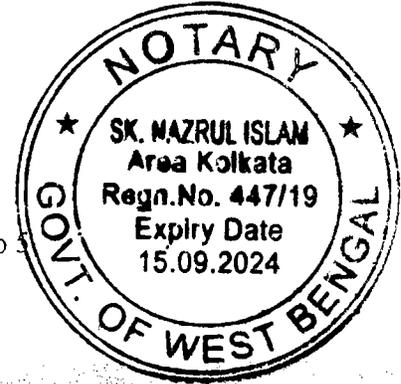
192022230266060081

GRN Details

GRN: 192022230266060081 **Payment Mode:** Online Payment
GRN Date: 24/01/2023 12:43:19 **Bank/Gateway:** ICICI Bank
BRN : 94311858 **BRN Date:** 24/01/2023 12:44:18
GRIPS Payment ID: 240120232026606007 **Payment Init. Date:** 24/01/2023 12:43:19
Payment Status: Successful **Payment Ref. No:** 2000184732/5/2023
[Query No*/Query Year]

Depositor Details

Depositor's Name: BUDISHAL SOREN
Address: NALHATI
Mobile: 9732197801
Contact No: 8001671168
Depositor Status: Buyer/Claimants
Query No: 2000184732
Applicant's Name: Mr A Ali
Identification No: 2000184732/5/2023
Remarks: Sale, Sale Document Payment No 3
Period From (dd/mm/yyyy): 23/01/2023
Period To (dd/mm/yyyy): 23/01/2023



Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2000184732/5/2023	Property Registration- Stamp duty	0030-02-103-003-02	26163
2	2000184732/5/2023	Property Registration- Registration Fees	0030-03-104-001-16	8758
			Total	34921

IN WORDS: THIRTY FOUR THOUSAND NINE HUNDRED TWENTY ONE ONLY.

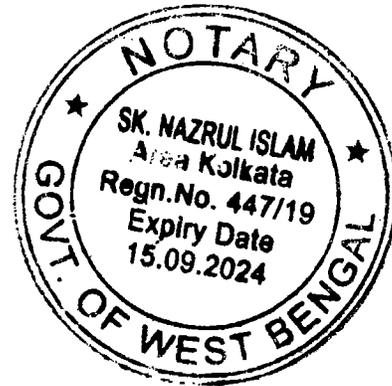
Major Information of the Deed

Deed No :	I-0301-01200/2023	Date of Registration	01/02/2023
Query No / Year	0301-2000184732/2023	Office where deed is registered	
Query Date	23/01/2023 10:19:05 AM	D.S.R. BIRBHUM, District: Birbhum	
Applicant Name, Address & Other Details	A Ali Bandkhala, Thana : Nalhati, District : Birbhum, WEST BENGAL, PIN - 731233, Mobile No. : 8001671168, Status : Deed Writer		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreement [No of Agreement : 1]		
Set Forth value	Market Value		
Rs. 8,75,085/-	Rs. 8,75,085/-		
Stamp duty Paid (SD)	Registration Fee Paid		
Rs. 26,263/- (Article:23)	Rs. 8,790/- (Article:A(1), E)		
Remarks			

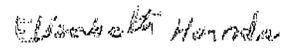
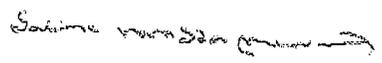
Land Details :

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot Number	Khatian Number	Land Use Proposed	Land Use	Area of Land	Set Forth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-715 (RS :-)	LR-346	Auyal	Auyal	35 Dec	5,46,928/-	5,46,928/-	
L2	LR-716 (RS :-)	LR-1074	Saiyam	Saiyam	2.25 Dec	23,440/-	23,440/-	
L3	LR-670 (RS :-)	LR-1074	Auyal	Auyal	19.5 Dec	3,04,717/-	3,04,717/-	
		TOTAL :			56.75Dec	8,75,085 /-	8,75,085 /-	
	Grand Total :				56.75Dec	8,75,085 /-	8,75,085 /-	

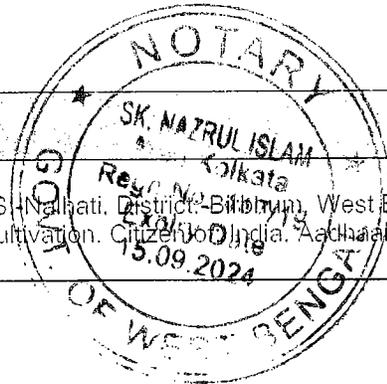


Seller Details :

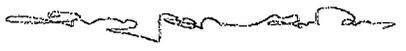
Sl No	Name,Address,Photo,Finger print and Signature			
1	<p>Name</p> <p>Mrs Elizabeth Hasda (Presentant) Daughter of Late Motilal Hasda Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>	<p>Photo</p>  <p>24/01/2023</p>	<p>Finger Print</p>  <p>LTI 24/01/2023</p>	<p>Signature</p>  <p>24/01/2023</p>
<p>Village:- LAKHNAMARA, P.O:- Horioka, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 85xxxxxxxx9719, Status :Individual, Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>				
2	<p>Name</p> <p>Mrs Sabina Hasda Daughter of Late Motilal Hasda Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>	<p>Photo</p>  <p>24/01/2023</p>	<p>Finger Print</p>  <p>LTI 24/01/2023</p>	<p>Signature</p>  <p>24/01/2023</p>
<p>Village:- LAKHNAMARA, P.O:- Horioka, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 65xxxxxxxx3276, Status :Individual, Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>				
3	<p>Name</p> <p>Mrs Sanati Kisku Wife of Late Motilal Hasda Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>	<p>Photo</p>  <p>24/01/2023</p>	<p>Finger Print</p>  <p>LTI 24/01/2023</p>	<p>Signature</p>  <p>24/01/2023</p>
<p>Village:- LAKHNAMARA, P.O:- Horioka, P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 86xxxxxxxx3173, Status :Individual, Executed by: Self, Date of Execution: 21/10/2022 , Admitted by: Self, Date of Admission: 24/01/2023 ,Place : Office</p>				

Buyer Details :

Sl No	Name,Address,Photo,Finger print and Signature			
1	<p>Mr Budishal Soren Son of Late Ramjatan Soren City:- Nalhati. P.O:- Nalhati. P.S:-Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731237 Sex: Male. By Caste: Schedule Tribe. Occupation: Cultivation. Citizen of India. Aadhaar No: 48xxxxxxxx4447. Status :Individual. Status : Not Executed</p>			



Identifier Details :

Name	Photo	Finger Print	Signature
Mr Ahammad Ali Son of Late Abu Bakkar Village:- Nalhati, P.O:- Nalhati, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN:- 731243			
	24/01/2023	24/01/2023	24/01/2023

Identifier Of Mrs Elizabeth Hasda, Mrs Sabina Hasda, Mrs Sanati Kisku

Transfer of property for L1

Sl.No	From	To. with area (Name-Area)
1	Mrs Elizabeth Hasda	Mr Budishal Soren-11.6667 Dec
2	Mrs Sabina Hasda	Mr Budishal Soren-11.6667 Dec
3	Mrs Sanati Kisku	Mr Budishal Soren-11.6667 Dec

Transfer of property for L2

Sl.No	From	To. with area (Name-A. ea)
1	Mrs Elizabeth Hasda	Mr Budishal Soren-0.75 Dec
2	Mrs Sabina Hasda	Mr Budishal Soren-0.75 Dec
3	Mrs Sanati Kisku	Mr Budishal Soren-0.75 Dec

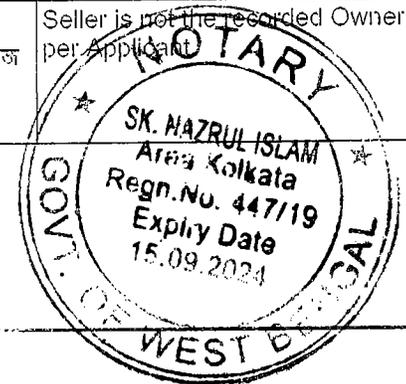
Transfer of property for L3

Sl.No	From	To. with area (Name-Area)
1	Mrs Elizabeth Hasda	Mr Budishal Soren-6.5 Dec
2	Mrs Sabina Hasda	Mr Budishal Soren-6.5 Dec
3	Mrs Sanati Kisku	Mr Budishal Soren-6.5 Dec

Land Details as per Land Record

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot & Khatian Number	Details Of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 715, LR Khatian No:- 346	Owner: মতিলাল হাঁসদা, Gurdian: চড়ে হাঁসদা, Address: লখলানারা, Classification: ধানী আউসাল, Area: 1.00000000 Acre.	Seller is not the recorded Owner as per Applicant.
L2	LR Plot No:- 716, LR Khatian No:- 1074	Owner: বোসেক হাঁসদা, Gurdian: মতিলাল হাঁসদা, Address: বিজ, Classification: ধানী মেসল, Area: 0.03000000 Acre.	Seller is not the recorded Owner as per Applicant.
L3	LR Plot No:- 670, LR Khatian No:- 1074	Owner: বোসেক হাঁসদা, Gurdian: মতিলাল হাঁসদা, Address: বিজ, Classification: ধানী আউসাল, Area: 0.26000000 Acre.	Seller is not the recorded Owner as per Applicant.



On 24-01-2023

Presentation(Under Section 52 & Rule 22A(3) 46(1), W.B. Registration Rules, 1962)

Presented for registration at 12:03 hrs on 24-01-2023, at the Office of the D.S.R. BIRBHUM by Mrs Elizabeth Hasda, one of the Executants.

Certificate of Market Value(WB PUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 8,75,085/-

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 24/01/2023 by 1. Mrs Elizabeth Hasda, Daughter of Late Motilal Hasda, P.O: Horioka, Thana: Nalhathi, . Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation, 2. Mrs Sabina Hasda, Daughter of Late Motilal Hasda, P.O: Horioka, Thana: Nalhathi, . Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation, 3. Mrs Sanati Kisku, Wife of Late Motilal Hasda, P.O: Horioka, Thana: Nalhathi, . Birbhum, WEST BENGAL, India, PIN - 731243, by caste Schedule Tribe, by Profession Cultivation

Indetified by Mr Ahammad Ali, . . Son of Late Abu Bakkar, P.O: Nalhathi, Thana: Nalhathi, . Birbhum, WEST BENGAL, India, PIN - 731243. by caste Muslim, by profession Deed Writer

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 8,790.00/- (A(1) = Rs 8,751.00/- ,E = Rs 7.00/- ,H = Rs 28.00/- ,M(b) = Rs 4.00/-) and Registration Fees paid by by online = Rs 8,758/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 24/01/2023 12:44PM with Govt. Ref. No: 192022230266060081 on 24-01-2023, Amount Rs: 8,758/-, Bank: ICICI Bank (ICIC0000006), Ref. No. 94311858 on 24-01-2023, Head of Account 0030-03-104-001-16

Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 26,263/- and Stamp Duty paid by by online = Rs 26,163/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 24/01/2023 12:44PM with Govt. Ref. No: 192022230266060081 on 24-01-2023, Amount Rs: 26,163/-, Bank: ICICI Bank (ICIC0000006), Ref. No. 94311858 on 24-01-2023, Head of Account 0030-02-103-003-02

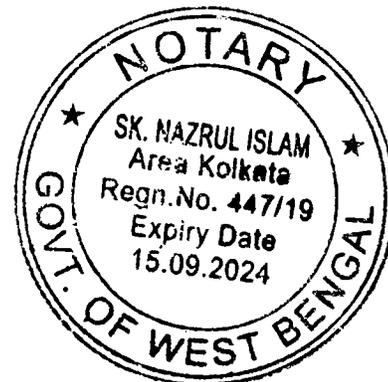
Acharya

Amitabha Acharya
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhum, West Bengal

On 31-01-2023

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 8,790.00/- (A(1) = Rs 8,751.00/- ,E = Rs 7.00/- ,H = Rs 28.00/- ,M(b) = Rs 4.00/-) and Registration Fees paid by Cash Rs 32,00/-



Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 26.263/- and Stamp Duty paid by Stamp Rs 100.00/-

137

Description of Stamp

1. Stamp: Type: Court Fees. Amount: Rs.10.00/-

2. Stamp: Type: Impressed, Serial no 1627, Amount: Rs.100.00/-, Date of Purchase: 24/05/2022. Vendor name: Jasmina Khatun

Acharya

Amitabha Acharya
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhum, West Bengal

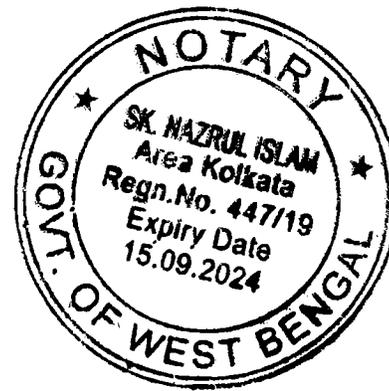
On 01-02-2023

Certificate of Admissibility (Rule 43, W.B. Registration Rules 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

Acharya

Amitabha Acharya
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhum, West Bengal

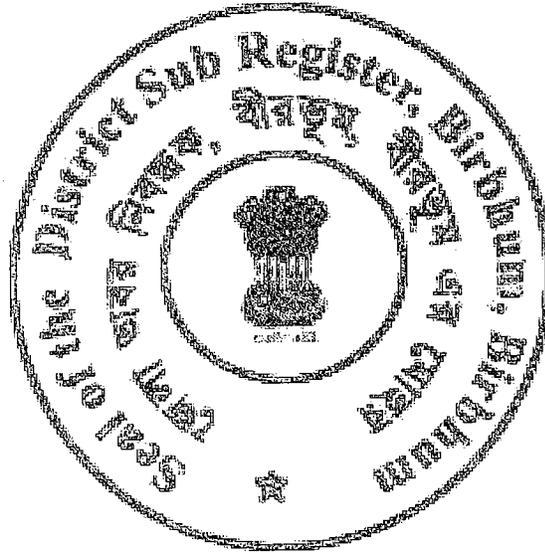


51- 28
Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

of the number 0304-2023, Page from 24944 to 24956

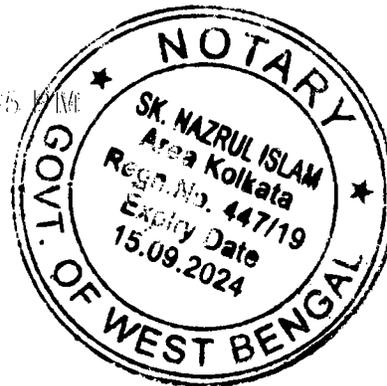
Volume No. 030401200 for the year 2023.



Digitally signed by Amitabha Acharya
Date: 2023.02.07 12:31:35 +05:30
Reason: Digital Signing of Deed.

Acharya

(Amitabha Acharya) 2023/02/07 12:31:35 PM
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
West Bengal.



(This document is digitally signed.)

37

1200/2023

Non Judicial Stamp of Rs. 100/-

Sd/- Elisabeth Hansda
 Sd/- Sabina Hansda (Murmu)
 T.I. Sonti Kisku by the
 pen of Ahammed Ali

Deed of Sale :

(Page - 2)

Sd/- Elisabeth Hansda
 Sd/- Sabina Hansda (Murmu)
 T.I. Sonti Kisku by the
 pen of Ahammed Ali

Madna Mouza
 P.S. Nalhati
 Area 56.75 decimals
 Value Rs. 8,75,085/-

Vendee :

Budisal Soren son of Late Ram Jatan Soren, Adar No.
 4820 8809 4447 by caste Saontal (ST) Occupation Jote
 Jama resident of Village and P.O. Nalhati, PIN No.
 731243 under P.S. and A.D.S.R. Office Nalhati, Sub-
 Division Ramapurhat, District Birbhum, State West
 Bengal India Citizen.

Vendors :

1) Elizabeth Hansda, daughter of Late Motilal Hansda
 Adar No. 8547-3924-9719, 2) Sabina Hansda (Murmu)
 daughter of Late Motilal Hansda, Adar No. 6566 5594

38

3276, 3) Sonti Kisku wife of Late Motilal Hansda Adar No. 8661 4713 3173 all by caste Saontal (ST) occupation Household work, resident of Village and father's place Lakshnamara P.O. Harioka, PIN No. 731243. P.S. and A.D.S.R. Office Nalhati, Sub-Division Rampurhat, Birbhum State West Bengal, Indian Citizen.

This Deed of absolute sale of land (having ryoti Sthitiban right) is executed to the effect following. The original owner of the property mentioned in the Schedule below was Motilal Kisku upon his death we executants No. 1 and 2 received the same by way of paternal inheritance and I executants No. 3 upon receiving the same by way of inheritance from deceased husband, we have been the owner and possessor of the property. Now, we being in urgent need of money having proposed to sale the property mentioned in the Schedule below and you having express your desire to purchase this property we by fixing upon receiving the highest price Rs. 8,75,085/- for the property mentioned in the Schedule as per prevailing market rate in cash to my satisfaction do execute this Deed of sale in your favour and we admit and promise that whatever right

Pr
Q

39

ownership we had in the property sold the same being void and cancel from this day devolve on and vest in you totally and we became divested of the same

(Page - 3)

Sd/- Elisabeth Hansda
Sd/- Sabina Hansda (Murmu)
T.I. Sonti Kisku by the
pen of Ahammed Ali

from this day you being the owner and possessor vested with all our rights by effecting mutation in your name getting the old name struck off in the Sherista of the Zamindar and by paying revenue etc. year to year go on enjoying and possessing the same down to your sons son's sons and heirs in succession in perfect happiness with power to effect all kinds of transfer. To that we or any of our future heirs shall not be entitled to put any obstruction lat any time if it is done the same will be void and invalid by virtue of this Deed of sale. Be it known that there is no Bank or Financial Institute loan on the said property or there is no mortgaged. The said property has not been attached by any Court at any time or any portion of the same is not included in any acquisition or requisition proceeding or it is not any benami property, the property sold is in a state free from encumbrance and defect till this

P-2

Q-2

7
40

day. If subsequently comes to light I shall be punishable in law otherwise I shall remain bound to refund the entire amount of consideration with compensation and interest. To this import we in sound health in good faith out of my own accord in full possession of senses without being induced by others do execute this Deed of sale in your favour in presence of the witnesses. Finis 3rd Kartick 1429 B.S. corresponding to 21.10.2022 A.D.

Schedule

District Birbhum under Sub-Division Rampurhat P.S. and A.D.S.R. Office Nalhati, at Mouza Madna, J.L. No. 11 L.R. Khatian No. 346, 1074 at No. 715 nature Aual.

Area out of 302 decimals 100 decimals out of that 35 (thirty five) decimals which is adjoining to Dag No. 717 Eastern extremity and adjoining to Dag No. 688, 686, 664, 682, 3733,

Dag No. 716 (seven hundred sixteen) nature Saiyam

Area out of 09 decimals 03 decimals out of which 2.25 decimals (two point two five decimals).

Dag No. 670 (six hundred seventy) nature Aual

PM
G

41

Area out of 77 decimals 19.5 decimals (nineteen point five decimals)

 In total three dags total area 56.75 decimals (fifty six point seven five decimals).

Four boundaries :

On the North and South, East and West of which are paddy land. There is no Road. Rent bearable land.

(Page - 4)

Sd/- Elisabeth Hansda
 Sd/- Sabina Hansda (Murmu)
 T.I. Sonti Kisku by the
 pen of Ahammed Ali

Zamindar West Bengal Government on its behalf Learned Collector Birbhum. At the last page of this Deed photo along with finger prints of 10fitners of the Vendors and Vendee are given. Which will be treated as a part of this Deed.

Deed prepared and typed by :
 Sd/- Ahammed Ali
 Ahamed Ali Deed writer
 Licence No 25* A.D.S.R. Office
 Nalhati
 Village and P.O. Nalhati
 *Birbhum

PS
 67

42

Witnesses : Ahammed Ali of Nalhati

Sd/- Amin Mardi

Benjamin Mardi

Lakhamara

Pius Beora

Loxnamora

Read over this Deed to the executants

Ahammad Ali.

Registered in Book No. 1 CD Volume No. 0301-2023 pages
from 24944 24956 being No. 1200 for the year 2023.

Ob

Certified to be the English translation of a
Deed of Sale in Bengali.



05/01/24

R. Islam
Rtd. Senior Interpreting Officer (C.
O.S. High Court, Calcutta

Buddisul Saayan

VAKALATNAMADISTRICT: Birbhum**In the High Court at Calcutta**

Constitutional Writ/Civil/Criminal Revisional/Appellate Jurisdiction

Serajul Islam & Ann O. A. No. 133/23/EZ

... Appellant/Petitioner

- VERSUS -

The State of West Bengal & Ors

... Respondents/Opposite Party

Vakalatnama on behalf of Respondent No. 17

Know all men by these presents that by Vakalatnama I/we, appoint the Advocate noted below or anyone of them my/our lawful Advocate for filing the memorandum of appeal or petition or entering appearance in the above matter for appearing in conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in paper petitions etc. on my / our behalf for filling taking back any documents, for withdrawing suits or appeals of petitions with permission to institute fresh suits etc. for signing and filling petitions of compromise in connections with the said matter and for taking copies of paper, from the record and I/we further say that any act done by my/our said Advocate after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocate his fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate to conduct the case properly. Failing which the said Advocates after notice me / us will be at liberty to withdraw from the further conduct to the case.

IN WITNESS WHEREOF I / we sign and execute this Vakalatnama on this the 22nd day of November, 2023.

Received the Vakalatnama
and accepted by
me

Somosreedeb; Dutta
Advocate

same as above
Alokesh Dalai
Advocat.
WB - 555/2020

: Name of Advocate :

Somosreedeb; Dutta, Advocate,

c/o Alokesh Dalai
Advocate

F/1218/1435/2022

High Court, Calcutta

6, Old Post Office Street,

1st Floor, Room No. 35,

Kolkata - 700001.

Mobile : 9830450268

Enrolment No. WB555/2000

E-mail : alokeshdalai777@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA

Original Application No. 133/2023/EZ

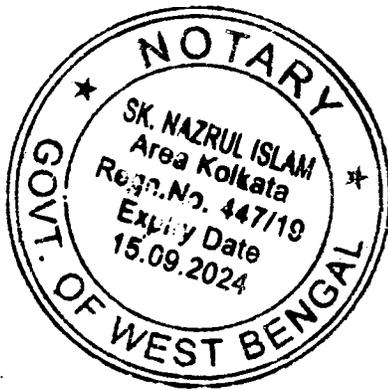
Serajul Islam & Anr.

....Applicant(s)

Versus

The State of West Bengal & Ors.

....Respondent(s)



AFFIDAVIT-IN-OPPOSITION ON BEHALF
RESPONDENT NO. 17, TO THE ORIGINAL
APPLICATION.

MR. ALOKESH DALAI
Advocate
High Court at Calcutta.
6, Old Post Office Street,
First Floor, Kolkata - 700001
Mobile : 9830450268
Email: alokeshdalai777@gmail.com